BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELH
ORIGINAL APPLICATION NO. 6/2012

IN THE MATTER OF:

NIZAMUDDIN WEST ASSOCIATION **APPLICANT**

VERSUS

UNION OF INDIA & ORS **RESPONDENTS**

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Date:20**/03/2026**

Place: New Delhi

NOTARY PUBLIC RAJKUMAR ADVOCATE GOVT. OF INDIA

THROUGH

Priyanka

Priyanka swami
Advocate

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

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ORIGINAL APPLICATION NO. 6/2012

IN THE MATTER OF:

NIZAMUDDIN WEST ASSOCIATION **APPLICANT**

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UNION OF INDIA & ORS **RESPONDENTS**

PROGRESS REPORT ON BEHALF OF DELHI JAL BOARD WITH AFFIDAVIT.

That I, Pankaj Kumar Atray, S/o Late Shri A.P. Sharma, aged about 56 years, presently working as Chief Engineer (Drainage), Project–I, Delhi Jal Board, GNCTD, Jhandewalan, Karol Bagh, New Delhi–110005, do hereby solemnly affirm and respectfully submit as under:

1. That the present Progress Report is being filed on behalf of the Delhi Jal Board (DJB) in compliance with the directions of this Hon'ble Tribunal, apprising the current status of interception, diversion, and treatment of sewage flowing through identified drains contributing to pollution of River Yamuna.

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(ADVOCATE)
Area: DELHI
Regn. No. 6536
Expiry: NOV 2027

2. That it is respectfully submitted that out of the total 43 identified drains, substantial progress has been achieved in terms of trapping and diversion of sewage. As on date, 17 drains have been successfully trapped and diverted, thereby preventing direct discharge of untreated sewage into the river system. In addition, 01 drain is targeted to be trapped by 31.03.2026, while 22 drains are under execution and are targeted to be completed by 30.06.2026. Further, 01 drain pertains to NDMC jurisdiction, and the matter is under active coordination with the concerned authority. There are 02 drains on which DSTPs are proposed are under bidding process and likely to be completed in two years after award of work.

3. That it is further submitted, that certain JJC drains cannot be connected to the existing sewerage network due to topographical constraints and therefore, DJB is presently in the process of inviting bids for installation of modular portable STPs accordingly.

4. For the convenience of this Hon'ble Tribunal, the consolidated status of all 43 drains is tabulated herein below:

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S. NO.	NUMBER OF DRAINS	STATUS
1	17	Successfully trapped
2	01	Targeted by 31.03.2026

3	01	Pertains to NDMC – under coordination
4	02	Two year after award of work
5	22	Targeted by 30.06.2026

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5. That it is further submitted that two major drains, namely:

i. the drain originating from Mehrauli, Chhatarpur, Saket and Dakshinpuri areas; and

ii. Saidullahjab drain, are presently discharging sewage from largely unsewered regions. In order to comprehensively address the issue, DJB has formulated a plan for development of a complete sewerage network along with establishment of two Decentralized Sewage Treatment Plants (DSTPs). The tendering process for the said works is presently underway and is being expedited to ensure timely execution.

6. That during the course of proceedings before this Hon'ble Tribunal on 24.02.2026, it was brought to the notice of the Tribunal that certain unauthorized colonies falling within the catchment of the aforesaid drains are situated on the Forest/Morphological Ridge, thereby necessitating prior statutory permissions. In compliance thereof, DJB has formally approached the competent authority for obtaining necessary approvals for laying of sewer infrastructure in such areas. A communication dated 16.03.2026 has been addressed to the Member-Secretary, Delhi Ridge Management

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Board (DRMB), seeking permission/NOC for execution of sewerage works, in order to prevent discharge of untreated sewage into River Yamuna. **True copy of letter dated 16.03.2026 issued by DJB to DRMB is attached herewith and marked as ANNEXURE P/1.**

7. That it is submitted that prior thereto, DJB had also taken proactive steps to seek clarity and permissions with respect to sewerage management in affluent unauthorized colonies covered under the Gazette Notification dated 29.10.2019 (PM-UDAY framework). In this regard, a detailed communication dated 12.01.2026 was addressed to the Delhi Development Authority (DDA), inter alia highlighting the absence of a clear framework for provision of sewerage services in such colonies and seeking permission to lay requisite sewer infrastructure in the interest of environmental protection and public health. **True copy of letter dated 12.01.2026 addressed to DDA is attached herewith and marked as ANNEXURE P/2.**

8. That it is further submitted that DJB has also approached the Forest Department for facilitating placement of the matter before the Delhi Ridge Management Board, in view of the statutory requirement for undertaking any infrastructure activity on forest

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land. Accordingly, a communication dated 13.03.2026 was addressed to the Principal Chief Conservator of Forests, GNCTD, requesting necessary action for consideration of the proposal by the DRMB. **True copy of letter dated 13.03.2026 addressed to PCCF, GNCTD is attached herewith and marked as ANNEXURE P/3**.

9. That it is respectfully submitted that the aforesaid steps clearly demonstrate that the answering Respondent is diligently pursuing a multi-pronged strategy, involving

- **i.** physical interception and diversion of drains,
- **ii.** creation of sewerage infrastructure in unsewered areas,
- **iii.** establishment of decentralized treatment systems, and
- **iv.** Securing statutory permissions from competent authorities for environmentally sensitive zones.

10. That it is further submitted that the proposed sewerage works are of critical public utility and are fully aligned with the directions of this Hon'ble Tribunal aimed at abatement of pollution in River Yamuna. The works are designed to be executed with minimal ecological disturbance, with sewer lines proposed to be laid

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underground without any tree cutting, thereby ensuring environmental compliance.

11. That in view of the above facts and ongoing efforts, it is most respectfully submitted that the Delhi Jal Board is taking all necessary and expeditious steps to ensure complete interception, diversion, and treatment of sewage from all identified drains, subject to grant of requisite permissions by the concerned authorities.

12. That the present report is being filed bonafide and in compliance with the directions of this Hon'ble Tribunal.

Through

Delhi Jal Board

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(ADVOCATE)
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Regn. No. 6536
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DEPONENT

PANKAJ KUMAR ATRAY
Chief Engineer (Dr.) Pr.-I
Delhi Jal Board, Govt. of NCT of Delhi
Varunalaya Ph.-II, Jhandewalan
New Delhi-110005

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of writ petition are true and correct to my knowledge and belief. Nothing material has been concealed therefrom.

Verified at _____on this ___day of ___, 2026

DEPONENT

PANKAJ KUMAR ATRAY
Chief Engineer (Dr.) Pr.-I
Delhi Jal Board, Govt. of NCT of Delhi
Varunalaya Ph.-II, Jhandewalan
New Delhi-110005

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RAJKUMAR
(ADVOCATE)
Area: DELHI
Regn. No. 6536
Expiry NOV.2027
GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC

20 MAR 2026

DELHI JAL BOARD: GOVT.OF NCT OF DELHI
OFFICE OF THE S.E.(Const.) - 4
JAL SADAN, LAJPAT NAGAR
NEW DELHI- 110024
email: addlcedrpr2@gmail.com

"STOP CORONA; "Wear Masks, Follow Physical Distancing, Maintain Hand Hygiene"

स्वच्छ भारत
एक कदम स्वच्छता की ओर

No. DJB/SE(Const.)-4/2026/51 Dated: 16.03.2026

To,

Member-Secretary
Delhi Ridge Management Board,
A-Block, 2nd Floor, Vikas Bhawan,
I.P. Estate, New Delhi-110002.

Subject: Request for placing the case before Delhi Ridge Management Board (DRMB) for allowing to lay sewer line in unauthorized colonies situated on the forest land under GNCTD to prevent sewage discharge into River Yamuna.

Reference: OA No. 06/2012 titled Nizamuddin West Association vs. UOI & Ors. Before hon'ble National Green Tribunal, Principal Bench, New Delhi.

Sir,

In the last hearing held on 24.02.2026 before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in OA No. 06/2012 titled Nizamuddin West Association vs. UOI & Ors., the counsel for GNCTD informed the Tribunal that for obtaining permissions to provide sewerage networks in unauthorized colonies located on the Forest/Morphological Ridge, the matter is required to be placed before the Delhi Ridge Management Board (DRMB).

Accordingly, in reference to the notification issued by the Ministry of Environment, Forest and Climate Change, published in the Gazette of India on 01.12.2025, the proposal to provide sewerage networks in unauthorized colonies located on the Forest/Morphological Ridge is submitted for placing before the DRMB for consideration to issue necessary permission. The details are as under:

- It is the mandate of the Delhi Jal Board (DJB) to provide sewerage networks in the unsewered areas of Delhi. During the survey of these areas, local residents informed that certain pockets of unauthorized colonies are situated on the Forest/Morphological Ridge.

- Sewage generated from unauthorized colonies located on forest land under the jurisdiction of the GNCTD cannot be intercepted and diverted in the absence of permission from the Forest Department.

- The proposed sewerage infrastructure works are of a public utility nature and are essential to prevent pollution of the River Yamuna.
- These works are in full consonance with the directions of the Hon'ble National Green Tribunal (NGT), which are aimed at improving sewerage management in Delhi.
- The proposed sewer lines shall be laid entirely underground, and no tree cutting is involved in the execution of the project. The sole objective of the project is to prevent the further discharge of untreated sewage into forest areas, water bodies, and drains.
- To provide sewerage networks in unauthorized colonies situated on forest land/the Morphological Ridge, the matter may be placed before the Delhi Ridge Management Board (DRMB) for either issuance of a No Objection Certificate (NOC) to carry out the sewerage works in such colonies or for directing the Forest Department to provide a designated single-point discharge location for each colony to facilitate trapping and diversion of sewage into the DJB sewerage network.

In view of the urgency involved in controlling environmental degradation and improving sanitation in the area, it is requested that the matter may kindly be placed before the Delhi Ridge Management Board on priority for grant of the necessary permission/NOC to lay sewer lines in the unauthorized colonies situated on the Forest/Morphological Ridge.

SE(Const)-4
(Adarsh Kumar)
16.03.2026

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OFFICE OF THE SUPERINTENDING ENGINEER(C)-4
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NEW DELHI- 110024
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एक कदम स्वच्छता की ओर

"STOP CORONA;

No. DJB/SE(Const.)-4/2026/13 Dated: 12/01/26

To,

Director (PM-UDAY)
Delhi Development Authority
Vikas Sadan
INA, New Delhi
Email- h.kumar2027@dda.gov.in

Subject: Clarification and Action Plan Regarding Sewage Management in Affluent Unauthorised Colonies Covered Under Gazette Notification Dated 29.10.2019

Reference:

1. Letter addressed to Vice Chairman, Delhi Development Authority vide No. No.DJB/CEO/2025/537 dated: 03.07.2025

Sir,

With reference to the above-mentioned subject and earlier communication, it is submitted that no response has been received from DDA till date. This matter pertains to the regulations issued by the Ministry of Housing and Urban Affairs vide Gazette of India notification dated 29.10.2019 titled "The National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019." As per the said regulations, no rights are to be conferred or recognised for affluent unauthorised colonies. However, the regulations do not clearly specify the authority responsible for provision, operation, and management of water supply and sewerage services in such colonies.

At present, the sewage generated from these colonies is flowing into sub-drains, which ultimately discharge into Barapullah Drain and thereafter into the River Yamuna, thereby contributing significantly to the pollution load. The matter of pollution of River Yamuna is under active consideration and monitoring by the Hon'ble National Green Tribunal.

In view of the above, it is once again requested that the action plan, if any, for management and treatment of sewage generated from these affluent unauthorised colonies may kindly be disclosed at the earliest. In case no such plan exists, permission may kindly be accorded to Delhi Jal Board (DJB) to lay the requisite sewerage infrastructure for proper collection, conveyance, treatment, and disposal of wastewater from these areas in the larger interest of public health and environmental protection.

In view of the urgency involved and ongoing proceedings before the Hon'ble NGT, an early response in the matter is requested.

(Adarsh Kumar)
SE (Const)-4
12.01.2026

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OFFICE OF THE S.E.(Const.) - 4
JAL SADAN, LAJPAT NAGAR
NEW DELHI- 110024
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स्वच्छ भारत
एक कदम स्वच्छता की ओर

No. DJB/SE(Const.)-4/2026/44 Dated: 13/03/26

To,

Member-Secretary, Pr. Chief Conservator of Forests, GNCT of Delhi,
Department of Forest & Wildlife
A-Block, 2nd Floor, Vikas Bhawan,
I.P. Estate, New Delhi-110002.
Email: pccf-gnctd@delhi.gov.in

Subject: Request for placing the case before Delhi Ridge Management Board (DRMB) for allowing to lay sewer line in unauthorized colonies situated on the forest land under GNCTD to prevent sewage discharge into River Yamuna.

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- Sewage generated from unauthorized colonies located on forest land under the jurisdiction of the GNCTD cannot be intercepted and diverted in the absence of permission from the Forest Department.
- The proposed sewerage infrastructure works are of a public utility nature and are essential to prevent pollution of the River Yamuna.

- These works are in full consonance with the directions of the Hon'ble National Green Tribunal (NGT), which are aimed at improving sewerage management in Delhi.
- The proposed sewer lines shall be laid entirely underground, and no tree cutting is involved in the execution of the project. The sole objective of the project is to prevent the further discharge of untreated sewage into forest areas, water bodies, and drains.
- To provide sewerage networks in unauthorized colonies situated on forest land/the Morphological Ridge, the matter may be placed before the Delhi Ridge Management Board (DRMB) for either issuance of a No Objection Certificate (NOC) to carry out the sewerage works in such colonies or for directing the Forest Department to provide a designated single-point discharge location for each colony to facilitate trapping and diversion of sewage into the DJB sewerage network.

In view of the urgency involved in controlling environmental degradation and improving sanitation in the area, it is requested that the matter may kindly be placed before the Delhi Ridge Management Board on priority for grant of the necessary permission/NOC to lay sewer lines in the unauthorized colonies situated on the Forest/Morphological Ridge.

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13.03.2026